

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

25.

C.P. (IB)/64(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

Janakalyan Sahakari Bank Limited
Vs
Yashyog Infrastructure & Development Private
Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Vedanshi Shah, Ld. Counsel for the Petitioner present. Mr. Dheeraj I. Jain, Ld. Counsel for the Respondent present.
2. Counsel for the Respondent seeks two weeks' time for filing reply. At request, time is granted, subject to the deposit Rs.25,000/- costs and file its reply.
3. This bench imposed a cost of Rs.25,000/- upon the Respondent payable in "Bharatkosh". The Corporate Debtor is directed to file proof of payment of cost before the next date of hearing.
4. List this matter for hearing on **03.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)